

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.37/TT/2018

Subject : Determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Asset-1: 1X500 MVA, 400/220 kV ICT alongwith associated transformer bays & 220 kV line bays at Itarsi Sub-station under Western Region System Strengthening Scheme-XIV.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Assam Electricity Grid Corporation Ltd. and 6 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant asset was scheduled to be put into commercial operation on 27.7.2018 and it was anticipated to be put into commercial operation on 1.9.2017 at the time of filing of the petition. However, the asset was put into commercial on 14.8.2017 prior to the actual COD, on the request of MPPTCL and agreed in the Standing Committee on Power System Planning in Western Region held on 5.9.2014. He submitted that the petitioner has filed the rejoinder to the reply filed by MPPMCL vide affidavit dated 13.3.2018. He has submitted that the information sought by the Commission have been filed.

2. The Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. Rout)
Chief (Legal)**